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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

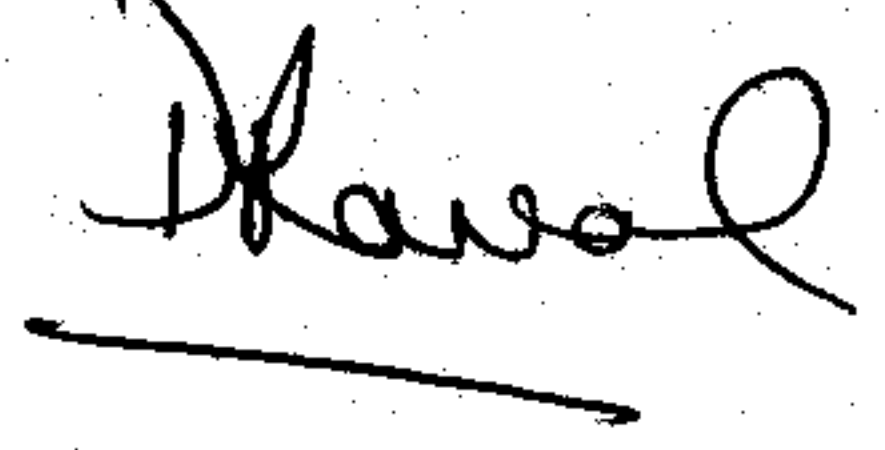
C.P. (I.B) No. 131/9/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2018

Name of the Company: Juneja Coal SSF Plant  
V/s.  
Madhya Bharat Phospate Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Dharmishta Raval	Advocate	Applicant	
2.				

**ORDER**

Learned Advocate Ms. Dharmishta Raval present for Operational Creditor/  
Petitioner. None present for Respondent.

The Proof of dispatch of copy of the petition on Respondent is filed.

The Petitioner is directed to serve a notice of date of hearing on Respondent along  
with the copy of order under acknowledgment and shall file the proof of service.

The Registry is directed to serve a notice of date of hearing on the Respondent along  
with copy of the order under acknowledgment.

The Respondent to file its objections, if any, within one week by serving a copy in  
advance to the petitioner.

List the matter on 18.04.2018 for hearing before admission.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

Dated this the 3rd day of April, 2018.

  
HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL